Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
UdyogBhawan
New Delhi

Notification No. 30/2015-2020
New Delhi, Dated: 23 September, 2021

Subject: Amendment in Export Policy of Betel Leaves

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in the Chapter 14 of Schedule – 2 of ITC (HS) Export Policy related to export of Betel leaves.

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Present policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>90A</td>
<td>14049040</td>
<td>Betel Leaves</td>
<td>Free</td>
<td>(a) Export to European Union is permitted subject to registration with APEDA, the designated Competent Authority</td>
<td>(a) Export to European Union is permitted subject to registration with SHEFEXIL, the designated Competent Authority for issuance of health certificate</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

Export of Betel leaves to European Union is now subject to registration with SHEFEXIL, the designated Competent Authority for issuance of health certificate instead of APEDA.

(Amit Yadav)
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